

CENTRAL ADMINISTRATIVE TRIBUNAL PRINCIPAL BENCH

O.A.No. 704/96

New Delhi: this the 4th January, 2000.

HON'BLE MR. S. R. ADIGE, VICE CHAIRMAN (A).

HON'BLE MR. KULDIP SINGH, MEMBER (J).

Const. Subhas Chand,
S/o Shri Jeet Singh,

R/o No. 626-A, Mehram Nagar,

Distt. Line Palam Airport,

New Delhi

.... Applicant.

(Proxy Counsel Shri Anil Singhal).

Versus

1. Union of India/Lt. Governor,
through

Commissioner of Police,

Police Headquarters,

MSD Building, I.P. Estate,

New Delhi.

2. Dy. Commissioner of Police,

North-West District,
Delhi,

Police Headquarters,

I.P. Estate,

New Delhi.

3. Addl. Commissioner of Police,

Northern Range, Delhi.

Police Headquarters,

I.P. Estate,

New Delhi.

..... Respondents.

(By Advocate: Shri proxy counsel for Shri Arun Bhardwaj)

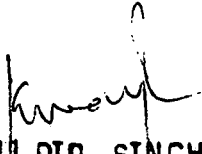
ORDER (ORAL)

HON'BLE MR. S. R. ADIGE, VICE CHAIRMAN (A).

Proxy counsel Shri Singhal states that despite several attempts made, neither he nor applicant's counsel Mrs. Sumedha Sharma have been succeeded in contacting the applicant. Perhaps he

is not interested in pursuing the OA. 8

2. Under the circumstance, the OA is dismissed for default. No costs.


(KULDIP SINGH)
MEMBER(J)


(S. R. ADIGE)
VICE CHAIRMAN(A).

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